

Rajgarh	8. Karanwas	Bank of India
	9. Bhojpuria	-do-
	10. Kareedi	-do-
	11. Kosir	Canara Bank
	12. Malawar	Punjab National Bank

(b) While no licence was pending with any of the "20-Nationalised Banks" for opening a branch in Guna District, Bank of India as on 31. 3. 1984 was holding a licence for opening an office at Suladia in Rajgarh District.

Forgery and Misappropriation in Banks

4801. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to state :

(a) whether a criminal case of forgery and misappropriation of negotiable instruments viz. dividend warrants drawn on various banks (supported by photo copies of the forged instruments) was registered at Dibrugarh P. S. (Assam) on 30 June, 1984 as directed by the Additional S. P. of Dibrugarh ; and

(b) the follow-up action taken so far, if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) The Reserve Bank of India has reported that as per the information received from the Add, S. P. Dibrugarh through the State Bank of India, no fraud/criminal case was registered at Dibrugarh Police Station on 30th June, 1984.

(b) Does not arise.

Loans Sanctioned by Banks Under Self-Employment Schemes in Ujjain

4802. SHRI SATYANARAYAN JATIYA : Will the Minister FINNACE be pleased to state :

(a) the particulars of the persons in Ujjain District in Madhya Pradesh who have been sanctioned loan under the Self-employment scheme;

(b) the amount of loan sanctioned and the names of the banks which sanctioned the loan to each of these persons; and

(c) the names of the industries or business for which this loan has been sanctioned to them ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):(a) and (b) The Office of the Development Commissioner, Small Scale Industries have reported that in Ujjain District in Madhya Pradesh loans amounting to Rs. 129.83 lakhs were sanctioned by banks for 880 cases upto 31st March, 1984 under the Self Employment Scheme for Educated Unemployed Youth.

(c) The Scheme for providing Self-Employment to the Educated Unemployed Youth envisages creation of various productive ventures in industry, services and business for the educated unemployed.

Punishment for Grounding of 707

4803. SHRI BHEEKHABHAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state : (a) whether the officers responsible for grounding of two Boeing 707 on 28 February, 1982 have not been adequately punished;

(b) whether it is a fact that the grounding involved an expenditure to the tune of five lakhs, and

(c) whether Government will propose to award major penalty in view of seriousness of matter?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Necessary punitive actions has been taken against the erring officials of Air India and Indian Oil Corporation under the provisions of relevant service regulations.

(a) The expenditure incurred was approximately Rs. 4,92,293/-.

(b) The punishment already awarded to the concerned erring officials is considered adequate.

Enquiry into the Working Bank of Cochin

4804. SHRI E. BALANANDAN : Will the Minister of FINANCE be pleased to state :—

(a) whether the Reserve Bank of India has conducted an inquiry into the working of the Bank of Cochin and found out serious irregularities;

(b) whether the Bank is not in a position to pay their present and future depositors in full as their claims accrue.

(c) whether the sticky advances considered by the Reserve Bank of India as irrecoverable amount to Rs. 23.51 crores;

(d) whether the erosion in the values of the assets is to the tune of Rs. 81.6 crores; and

(e) if so, the steps taken by the Reserve Bank of India to protect the interests of the depositors and clients of the Bank of Cochin?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (e)

The Bank of Cochin Ltd. is a private sector scheduled commercial bank and its activities in banking matters are overseer by the Reserve Bank of India, under the statutory powers conferred on it by the Banking Regulation Act, 1949 and the Reserve Bank of India Act, 1934. In accordance with the provisions of the above Acts, Reserve Bank of India has carried out an inspection of the said Bank.

Reserve Bank of India is closely monitoring the affairs of the Bank of Cochin Ltd. To strengthen the management of the bank, an experienced retired banker and an official from the Reserve Bank of India have been appointed as additional directors on the Board of the Bank of Cochin Ltd. Further more, a retired senior officer from Reserve Bank of India has been entrusted with the responsibility of looking after the duties of the Chairman and Chief Executive Officer till the appointment of a full time Chairman and Chief Executive Officer.

Robbery in State Bank of Bikaner and Jaipur, New Rohtak Road Delhi

4805. SHRI B.V. DESAI : Will the Minister of FINANCE be pleased to state :

(a) whether State Bank of Bikaner and Jaipur's Branch at New Rohtak Road Delhi was robbed by bandits on June 4, 1984;

(b) if so, whether Rs. 5 lakhs cash were robbed by these bandits from the Bank;

(c) if so, whether sufficient security measures were not provided at the Bank;

(d) if so, whether he had paid a visit to the Bank on 5 June, 1984 and had suggested certain measures to check such types of incidents in the Bank; and